

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal(AT)(Insolvency) No. 41 of 2019

IN THE MATTER OF:

Mr. Gurjeet Singh Johar

...Appellant

Vs

Oriental Bank of Commerce & Anr.

....Respondents

Present:

**For Appellant: Mr. Swapnil Gupta and Ms. Ankita Sinha,
Advocates**

**For Respondents: Mr. Balvinder Ralhan, Advocate for Respondent
No. 1**

ORDER

22.02.2019 Ms. Ankita Sinha, learned Counsel appearing on behalf of the Appellant sought permission to withdraw the appeal. Learned Counsel for the 1st Respondent has no objection.

In this circumstance, we allow the Appellant to withdraw the Appeal but without any liberty to challenge the same very impugned order.

[Justice S.J. Mukhopadhaya]
Chairperson